

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3432
ANSWERED ON:10.08.2015
Anganwadi Workers under ESI Hospitals
Reddy Shri Midhun

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to include Anganwadi workers under ESI facilities in the country;
- (b) if so, the details thereof and the present status thereof;
- (c) if not, the reasons for not including them under ESIC; and
- (d) the manner in which these workers are extended social security coverage?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

- (a): As present there is no proposal with the Government to include Anganwadi workers under Employees' State Insurance (ESI) facilities.
- (b): Does not arise, in view of reply to part (a) of the question above.
- (c) & (d): ESI Act,1948 is mainly implemented for organised sector where employer and employee relation exists. The Anganwadi workers are paid honorarium and are not employee within the meaning of section 2(9) of the ESI Act,1948. The Anganwadi workers are, however, provided social security cover through 'Anganwadi Karyakarti Bima Yojna' operated through the Social Security Group Scheme of Life Insurance Corporation of India by the Ministry of Women and Child Development. In addition, these workers are also entitled to various social security/welfare schemes of the Government run by different Ministries/Departments for unorganized workers as well as general public.
